

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

ORDER

No: 964

Dated: 23-10-2018

Subject: Reconstitution of Committees of Hon'ble Judges.

Consequent upon the retirement on superannuation of Hon'ble Mr. Justice Janak Raj Kotwal on 28-08-2018 and Honble Mr. Justice M.K. Hanjura on 21-10-2018 and the appointment of Hon'ble Mrs. Justice Sindhu Sharma and Hon'ble Mr. Justice Rashid Ali Dar as Judges of the High Court of J&K, Hon'ble the Chief Justice has been pleased to reconstitute the existing committees of the Hon'ble Judges of the High Court, as under:-

(1) Administrative Committee.

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| i) | Hon'ble the Chief Justice | (Chairman) |
| ii) | Hon'ble Mr Justice Alok Aradhe | (Member) |
| iii) | Hon'ble Mr Justice Ali Mohammad Magrey | (Member) |

- Subjects:**
- (a) Service Conditions and Disciplinary matters of Judicial Officers
 - (b) General Administration including:
 - i) Probation, Regularization and Confirmation of Judicial Officers.
 - ii) Seniority matters of Judicial Officers.
 - iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years
 - iv) Awarding of Super Time Scale and Selection Grade Scale of pay
 - v) Awarding of ACP Scale of pay
 - vi) Work review and assessment
 - vii) Constitution, abolition and continuance of Courts
 - viii) Conduct Rules
 - ix) Alteration of Date of Birth
 - x) Designation of Senior Advocates
 - xi) Transfers/postings of Judicial Officers.
 - xii) Promotion of Civil Judges(Junior Division)/Munsiff to posts of Civil Judges (Senior Division)/Sub Judges.
 - xiii) Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniority.

- xiv) Facilities to retired Hon'ble Judges.
- xv) Any other or matter which the Chief Justice decides to refer to the Committee.

Note: In this Committee, the concerned Hon'ble Portfolio Judge, if His Lordship is not a member of this Committee, may also be associated for purposes of work review and assessment.

(2) Finance Committee:

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)

- Subjects:**
- (a) Purchase of Telephones, Cell Phones and Vehicles.
 - (b) Purchase of books for library and stationery.
 - (c) Monitoring of the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016.
 - (d) Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee.

(3) Building and infrastructure Committee:

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iv) Hon'ble Mr. Justice Tashi Rabstan (Member)

- Subjects:**
- (a) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.
 - (b) All matters pertaining to infrastructure in the Subordinate Courts including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers including District Judges.
 - (c) Maintenance and allotment/change of residential accommodation of Judicial Officers and High Court Staff.
 - (d) Monitoring of infrastructure in Subordinate Courts in terms of resolution passed in Chief Justices' Conference 2016.

In addition, Chief Secretary of the State and the Secretaries of Finance Department, Public Works and Law shall be the co-opted as Members of the Committee in respect of (d) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the State Government.

(4) **Committee for allotment of Chambers to Advocates and Disciplinary Committee under Advocates Act:**

(a) **For Jammu wing**

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| i) | Hon'ble Mr. Justice Dhiraj Singh Thakur | (Chairman) |
| ii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

(b) **For Srinagar wing**

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Hon'ble Mr. Justice Rashid Ali Dar | (Member) |

(5) **Committee for the High Court Staff**

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| i) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Chairman) |
| ii) | Hon'ble Mr. Justice Tashi Rabstan | (Member) |
| iii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

- Subjects:** (a) Recruitment and promotion of all cadres of High Court Staff including seniority matters.
 (b) Service Conditions and Disciplinary matters of High Court Staff.
 (c) Service matters/grievances of High Court Staff.
 (d) Compassionate appointments of staff in the High Court.

(6) **State Court Management Systems Committee:**

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| i) | Hon'ble Mr. Justice Alok Aradhe | (Chairman) |
| ii) | Hon'ble Mr. Justice Ali Mohammad Magrey | (Member) |
| iii) | Hon'ble Mr. Justice Sanjeev Kumar | (Member) |

- Subjects:** (a) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy.
 (b) Court and case management in the High Court and Subordinate Courts.
 (c) Control of delay and arrears including:
 (i) Judicial Reforms and Devising of plans to clear backlog in the High Court.
 (ii) Criminal and Civil Justice reforms.
 (iii) Monitoring of pendency and disposal of cases in all Subordinate Courts.
 (iv) Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres.
 (v) Monitoring of drive for weeding out of old, infructuous and ineffective cases.

- (vi) Reduction of arrears and ensuring speedy trial.
- (vii) Making five plus zero-a reality.

Note 1: In this Committee, the concerned Hon'ble Portfolio Judge, if his lordship is not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts.

Note 2: The Committee may associate officers of registry, Senior District Judges, Director State Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&K Government, experts in law and management for the purpose of (a) above.

(7) Committee to monitor the effective implementation of the various decisions/resolutions passed in the Chief Justices' Conference, 2016.

- i) Hon'ble Mr Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Sanjay Kumar Gupta (Member)

(8) Committee for direct recruitment of District Judges.

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

(9) Committee to look after the affairs of Jammu and Kashmir State Judicial Academy

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mrs. Justice Sindhu Sharma (Member)
- iii) Hon'ble Mr. Justice Rashid Ali Dar (Member)

(10) Computer and e-Courts (e-Governance) Committee:

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Tashi Rabstan (Member)

Subjects:

- (a) Scanning and digitization of Court records.
- (b) Purchase of Computers, Laptops etc.
- (c) Establishment of e-Courts.
- (d) All other matters relating to computerization of the High Court and Subordinate Courts.

(11) Sexual Harassment Probe Committee

(a) **For Jammu Wing**

- i) Hon'ble Mrs. Justice Sindhu Sharma (Chairman)
- ii) Mrs. Nighat Sultana, District Judge (Member)
- iii) Mr D.C. Raina, Advocate (Member)

(b) For Srinagar Wing

- i) Hon'ble Mrs. Justice Sindhu Sharma (Chairman)
- ii) Ms. Jeema Bashir, District Judge (Member)
- iii) Mr. B.A. Dar, Advocate (Member)

(12) High Court Legal Services Committee:

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Mr. K. S. Johal, Senior Advocate (Member)
- iii) Mr. D. C. Raina, Senior Advocate (Member)
- iv) Mr. Z.A. Shah, Senior Advocate (Member)
- v) Ms. Arifa Jan, Advocate (Member)
- vi) Ms. Nusrat Andrabi, Social Worker (Member)
- vii) Ms. Farah Bashir, Advocate (Member)
- viii) Mr. Abdul Nasir, Sub-Judge (Secretary)

(13) Committee under Juvenile Justice Act

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iii) Hon'ble Mr. Justice Rashid Ali Dar (Member)

(14) Rules Committee

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Sanjeev Kumar (Member)
- iii) Hon'ble Mr Justice Rashid Ali Dar (Member)

(15) Mediation and Conciliation Committee

- i) Hon'ble Mr. Justice Dhiraj Singh Thakur (Chairman)
- ii) Hon'ble Mr. Justice Tashi Rabstan (Member)
- iii) Hon'ble Mrs. Justice Sindhu Sharma (Member)
- iv) Hon'ble Mr Justice Rashid Ali Dar (Member)

(16) Right to Information Committee

- i) Hon'ble Mr. Justice Dhiraj Singh Thakur (Chairman)
- ii) Hon'ble Mr. Justice Sanjeev Kumar (Member)
- iii) Hon'ble Mrs. Justice Sindhu Sharma (Member)

Subjects: To monitor disposal of matters under Right to Information Act.

(17) **Committee to oversee progress of cases arising under J&K Pre-conception and Pre-natal Sex Selection/Determination (Prohibition and Regulation Act 2002)**

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
 ii) Hon'ble Mr. Ali Mohammad Magrey (Member)

(18) **Accreditation Committee in terms of "The High Court of Jammu and Kashmir Norms for Accreditation as Legal Correspondents and Guidelines for reporting**

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
 ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

(19) **Committee to implement guidelines laid down by judicial precedents and law in cases involving sexual violence and monitoring the trial of such cases**

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
 ii) Hon'ble Mrs. Justice Sindhu Sharma (Member)

(Sanjay Dhar)
 Registrar General

No: 42291-98/G.S

Dated: 23-10-2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice .
2. Secretary to Hon'ble Mr. Justice _____
for information of their Lordships.
3. Registrar Vigilance, High Court of J&K at Srinagar.
4. Director, J&K State Judicial Academy, Srinagar.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
for information and necessary action.
6. CPC, e-Courts, High Court of J&K at Srinagar for uploading the same on the official website of the High Court.
7. Chief Accounts Officer, High Court of J&K, Srinagar.
for information and necessary action.
8. All Concerned Sections of the Registry.
9. Order file.

Registrar General